

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH JAIPUR.

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Date of Order: 18.5.1999

CP 13/98 (OA 209/97)

Mangla Ram Verma, Gardner in the office of Chief Post Master General, Rajasthan Circle, Jaipur.

... Petitioner

Versus

Shri B.B.Kapoor, Chief Post Master General, Rajasthan Circle, Jaipur.

... Respondent

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN HON'BLE MR.GOPAL SINGH, ADMINISTRATIVE MEMBER

For the Petitioner

... Mr.P.N.Jati

For the Respondent

... Mr.K.N.Shrimal

## ORDER

## PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Mangla Ram Verma, has filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, stating therein that the respondent by not implementing the order of the Tribunal passed in OA 209/97 on 10.11.97 has committed contempt of court.

- 2. We have heard the learned counsel for the parties and have perused the records.
- 3. Pursuant to the order of the Tribunal dated 10.11.97, passed in OA 209/97, the representation made by the petitioner has been decided vide an order dated 11.3.98. The order of the Tribunal has, therefore, been complied with. We find that no case of contempt is made out against the respondent. The Contempt Petition is, therefore, dismissed. Notice issued is discharged.

(GOPAL SINGH)

ADM.MEMBER

(GOPAL KRISHNÄ)

VICE CHAIRMAN

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